

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17061/2006

(From the judgement and order dated 05/08/2005 in MA No.2518/2000 of the HIGH COURT OF M.P. AT JABALPUR)

HEERA LAL DUBEY & ANR Petitioner(s)

VERSUS

NAGESH KUMAR SINGH & ORS Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 28/01/2011 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DALVEER BHANDARI
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr. Shiv Sagar Tiwari,Adv.
Mr. S.K. Dey,Adv.
Ms. Varsha Pathak,Adv.
Ms. Sangeeta Gaur,Adv.

For Respondent(s) Mr. Ashwani K. Dubey,Adv.
Mr. Neeraj Shekhar,Adv.

Mr. R.P. Gupta,Adv.

Mr. S.L. Gupta,Adv.
Mr. R.K. Mittal,Adv.
Mr. Goodwill Indeevar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned. Leave granted.
Heard the learned counsel for the parties.

-2-

The National Insurance Company is directed to pay Rs.3 lakhs to the appellants within eight weeks from today and the appeal is disposed of in terms of the signed order.

(A.S. BISHT) (NEERU BALA VIJ)
COURT MASTER COURT MASTER

(Signed order is placed on the file)
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

HEERA LAL DUBEY AND ANR.

Appellant(s)

:VERSUS:

NAGESH KUMAR SINGH AND ORS.

Respondent(s)

O R D E R

Leave granted.

We have heard the learned counsel for the parties.

In the facts and circumstances of this case, we deem it appropriate to direct the National Insurance Company to pay Rs.3 lakhs, in addition to the amount already paid, to the appellants within eight weeks from today. This amount would be in full and final settlement of the claims of the appellants.

However, the National Insurance Company would be at liberty to initiate proceedings against respondent No.4 in accordance with law.

-2-

With the aforesaid observation and direction, this appeal is disposed of.

.....J
(DALVEER BHANDARI)

.....J
(DEEPAK VERMA)

New Delhi;
January 28, 2011.